

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 1539 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Binod Kumar Chetri,  
District & Sessions Judge, Dibrugarh.

Dated Guwahati, the <sup>Mh</sup> / 0 March, 2021.

Sub:- Earned Leave.

Ref:- Your letter No. DJD/1563/2021, dtd. 08.03.2021

Sir,

With reference to the above, I am directed to inform you that your prayer for 6(six) days earned leave from 15.03.2021 to 20.03.2021 along with station leave permission, with your official vehicle, at your own cost, from the afternoon of 12.03.2021, after Court hours, till the morning of 22.03.2021, (prefixing 13.03.2021 & 14.03.2021 and suffixing 21.03.2021), has been granted, **subject to submission of your Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati.**

Further, you have been asked to hand over charge to the Additional District & Sessions Judge, Dibrugarh and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-42/1996(Pt.)/ <sup>1541</sup> 1540 /A, dated dtd. 10.3.2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for Leave Admissibility Report and necessary action from your end.
2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Pda